

FIR No.124/2020
PS: Anand Parbat
Vehicle No. DL6S AP 1159

26.08.2020

This is an application for release of vehicle i.e. Vehicle No.DL6S AP 1159 moved by registered owner.

Present: Ld. APP for State.

Sh. Prashant Yadav Id. Counsel for applicant (through VC).

Copy of document annexed, same is perused.

NOC from the RC holder Sudhir S/o Sh. Heera Lal who is lodged in Tihar jail in case has been received alongwith forwarding letter of Deputy Superintendent Jail concerned.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle to the rightful owner.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL6S AP 1159 be released to Heera Lal/applicant on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to release the vehicle only on showing the original documents pertaining to the vehicle and get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.


(Deepika Thakran)

Duty MM-I(Mahila Court-04)

West/ THC/Delhi

26.08.2020

FIR No. 421/2020

PS: Maya Puri

U/s. 356/379/411/34 IPC

26.08.2020

Present : Ld. APP for State.

Applicant in person.

This order shall dispose of the application seeking release of one gold chain on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that he has also no objection qua the release of gold chain.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant/ complainant on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as per directions of Hon'ble High Court.



Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.

Record be sent back to concerned court.


(Deepika Thakran)
Duty MM-I(Mahila Court-04)
West/ THC/Delhi
26.08.2020

FIR No.930/2020
PS 380/411 IPC
State Vs. Rupesh Kumar
U/s 380/411 IPC

26.08.2020

Present : Ld. APP for State.

Sh. Ujas Kumar Id. Counsel for applicant (through VC).

This bail application has been filed on behalf of accused Rupesh Kumar in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 23.08.2020. It is further stated that accused/applicant was a permanent resident of RZA-1, Sainin Colony, Nangloi, New Delhi 110041 for the last may years alongwith his family. It is further stated that the accused/applicant is innocent and has been falsely implicated in the present case. It is further stated that no purpose will be served by keeping the accused in custody. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that during the investigation the stolen water motor was recovered from the possession of accused. It is further stated that accused Rupes and Deepak were arrested on 23.08.2020 and sent to JC. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody since 23.08.2020. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs.10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.

सुश्री दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम जिला/Vest District
कमरा संख्या-252, दुर्वातीय तल
Room No. 252, 2nd Floor
तीरा हजारी न्यायालय, दिल्ली
1st Mahila Court, Delhi



सुधी दीपिका ठाकरा
AS DEEPIKA THAKRAN

महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04

पश्चिम दिल्ली न्यायालय
West Delhi Court

दिनांक: 26.08.2020
Date: 26.08.2020

महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04

पश्चिम दिल्ली न्यायालय
West Delhi Court

shall co-operate into the investigation and will appear before IO

as and when required and directed.

will furnish his fresh address on record as and when he
changes the same.

4. He will not commit the same offence in future.

Bailbonds are furnished and accepted. Original ID and solvency
proof of surety seen and returned. Accordingly, the accused is directed to
be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent
concerned for attestation of signature thereupon and the same be
returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and copy
of the same be also sent to jail superintendent for compliance.



shall be directed to send the record to concerned court.

(Deepika Thakran)

Duty MM-I(Mahila Court-04)

West/ THC/Delhi

26.08.2020

महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04



FIR No.326/19
PS: Rajouri Garden
U/s 354 IPC
Vehicle No. DL10SS0204

26.08.2020

This is an application for release of vehicle i.e. Vehicle No.DL10SS0204 moved by registered owner.

Present: Ld. APP for State.

Sh. Gurmeet Singh S/o owner Ms. Paramjeet Singh Id.
Counsel for applicant.

Document as to the ownership of Vehicle No. DL10SS0204 shown (OSR).

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle to the rightful owner.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the

applicant as

owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL10SS0204 be released to Gurmeet Singh on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to release the vehicle only on showing the original documents pertaining to the vehicle and get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.



(Deepika Thakran)

Duty MM-I(Mahila Court-04)

West/ THC/Delhi

26.08.2020

FIR No.254/17
PS: Paschim Vihar, West
State Vs. Yudhvir Singh Manhas

26.08.2020

शुश्री दीपिका ठाकरान
Ms. DEEPIKA THAKRAN
महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
पश्चिम जिला West District
कमरा संख्या-252, द्वाितीय तल
Room No. 252, 2nd Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Present : Ld. APP for State.

Sh. Pawan Behl Id. Counsel for complainant (through VC)

Ld. Counsel for complainant submits that as per instructions received from the complainant that complainant has received payment for the month of June. Ld. Counsel submits that he do not have any objection if the application filed on behalf of complainant is dismissed as withdrawn, however, liberty to claim the cost/compensation as per the agreement as entered before the mediation center is prayed for. In view of the said submissions the application is disposed of accordingly with liberty as prayed for.

Reader/Ahlmad of the court is directed to send the dasti copy of the order via email to the Id. Counsel for complainant.



(Deepika Thakran)

Duty MM-I(Mahila Court-04)
West/ THC/Delhi

26.08.2020

महानगर दण्डाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court-04

FIR No. 800/2020
PS: Nihal Vihar
U/s 336/392/394/397/34 IPC

26.08.2020

Present : Ld. APP for State.

Sh. Akshay Shokeen Id. Counsel for applicant (through VC).

Rely filed. It is mentioned in th reply that PC remand of the accused Ravi has not been conducted as he was under quarantine for 14 days, however, recovery of the weapon of the offence is yet to be effected.

Let the IO be called for clarification 27.08.2020.


(Deepika Thakran)
Duty MM-I(Mahila Court-04)
West/ THC/Delhi
26.08.2020

FIR No.164/19
PS: Rajouri Garden
State Vs. Ram Babu Awasthi

26.08.2020

Present : Ld. APP for State.

Sh. U.N. Tripathi Id. Counsel for complainant with
complainant (through VC).

Ld. Counsel for complainant submits that the complainant has not been got medically examined by the IO and after her statement u/s 164 was recorded, her complete statement u/s 161 Cr.P.C. has not been taken by the IO and no site plan on instruction of complainant has been prepared. In the reply it has come that charge sheet is complete and 10 days has been sought by the IO to file the same ^{is} as the same under scrutiny before Prosecution department. Let the IO be called in person alongwith case file for 28.08.2020.

Dasti copy of this order be sent via email to the Id. Counsel for complainant as well as to the IO for clariying on the points raised on behalf of complainant.

IO is also directed to provide copy of status report to Id. Counsel for complainant via email or otherwise.

Put up on 28.08.2020.


(Deepika Thakran)

Duty MM-I(Mahila Court-04)
West/ THC/Delhi
26.08.2020